

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:906
ANSWERED ON:19.03.2012
CENTRALLY AIDED NGOS
Punia Shri P.L.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of Centrally aided NGOs functioning in States including Uttar Pradesh;
- (b) the areas in which they are functioning and the nature of their functions;
- (c) the amount of funds provided to all the NGOs by the Government and the State Government every year and the items of works for which it is provided;
- (d) whether the accounts of the said NGOs are audited regularly if so, by which department;
- (e) whether incidents of irregularities have been reported in spending of the funds by these NGOs; and
- (f) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c) : The Ministry of Social Justice & Empowerment provides Grants in Aid (GIA) to NGOs for implementing Central Sector Schemes for its target groups as follows:

Sl. No. Target Groups Main purposes for which GIA is provided to NGOs

1. Scheduled Castes Setting up of educational, health and vocational centre e.g. mobile dispensary, residential/non residential school, 10 bedded hospital, computer training centre etc.
2. Other Backward Classes Imparting vocational training.
3. Persons with Disabilities To assist needy disabled persons in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances, projects for providing educational and vocational training and rehabilitation to persons with mental disabilities etc.
4. Senior Citizens Establishing and maintaining old age homes, day care centres, mobile medicare units etc. Setting up/running Integrated Rehabilitation Centres for addicts, Regional Resource and Training Centres, holding awareness-cum-de-addiction camps and Workplace prevention programmes etc.
5. Victims of Substance Abuse Scheme-wise, State-wise details of number of NGOs and amount released to them varies from year to year. However, details for the last financial year 2010-11, are given in the Annexure.

(d): Yes, Sir. The accounts of NGOs are required to be audited by the Chartered Accountants.

(e): Yes, Sir.

(f): Whenever such incidents are reported, they are referred to the State Government for enquiry. In case of proven irregularities, the NGOs are blacklisted and concerned State Government is directed to take action for recovery. During the last three years i.e. 2008-09 to 2010-11, two NGOs have been blacklisted.